

Claims under certain Regulations 1835

ACT NO. III. OF 1835

(Rep., by Act 8 of 1868)

[19th February, 1835.]

Passed by the Right Hon'ble the Governor General of India in Council on the 19th February 1835.

BE it enacted, that no new claims shall be admitted under the provisions of Regulation I. 1821, Regulation I. 1823, and clause 2, Section X. Regulation I. 1829.

2. And be it enacted, that all such claims shall hereafter be cognizable only in the Regular Courts of Justice, and shall be tried and determined in like manner with all other suits, in conformity with the provisions of the General Regulations, and without reference to the provisions of Regulations referred to in the preceding Section of this Act.

3. And be it enacted, that the Commissioners and the Sudder Board of Revenue shall investigate and decide all cases pending before them respectively and that the Sudder Board shall continue to admit and decide Appeals from the decisions of the Commissioners in the same manner as they were empowered to do before the passing of this Act; Provided that it shall be competent to the Government of the Presidency to transfer any part of the duties aforesaid to any Court or Officer.